

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),  
TIS HAZARI, DELHI  
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),  
DBA ELECTIONS-2024

No. \_\_\_\_\_/EC/DBA/2025

Dated 25.02.2025

To,  
Sh. Atul Sharma, Hony. Secretary,  
Delhi Bar Association,  
Tis Hazari Courts, Delhi.

Sub: Communication dated 24.02.2025 received from Hon'ble High Court of Delhi.

Respected Sir,

I am instructed to forward the copy of communication dated 24.02.2025 received from the Hon'ble High Court of Delhi, wherein a request has been made by Advocate Sh. Jai Ram Garg, Rohini Court as well as by e-mail dated 07.02.2025 (anonymously) for filing nomination through e-filing process in order to avoid paper wastage and public nuisance. I am directed to request your goodself to take appropriate steps in the aforesaid matter, if any, needed at your end as well as to adhere to the guidelines provided in the judgment of *Lalit Sharma & Ors Vs. Union of India & Ors* for conduct of election.

*Forwarded*

Yours Sincerely,

*U. S. Choudhary*  
*25.02.2025*

Nodal Officer,  
Election Committee DBA 2024

Encl: Copy of communication dated 24.02.2025 of the Hon'ble High Court of Delhi.

No. 10521/EC/DBA/2025

Dated 25 FEB 2025

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) Hony. Secretary, Bar Council of Delhi with request to take necessary action, if any, at their end.
- 2) PS to I.d. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to I.d. Principal District & Sessions Judge (West), THC, Delhi.
- ✓) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

*U. S. Choudhary*  
Nodal Officer, Election Committee  
DBA Election 2024

**MOST IMMEDIATE**  
**OUT AT ONCE**

**HIGH COURT OF DELHI : NEW DELHI**

No. 476 - 482 DHC/Mgt. & Coord. Cell-1/BMCC(District Courts) Dated: 24.02.2025.

From

The Registrar General  
High Court of Delhi  
New Delhi

To

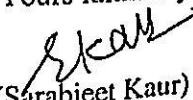
1.	The Election Commissioner/ Returning Officer, (For Election of Shadara Bar Association), Shahdara Bar Association, Karkardooma Courts Complex, Delhi.	2.	The Election Commissioner/ Returning Officer, (For Election of Central Delhi Court Bar Association), Central Delhi Court Bar Association, Rouse Avenue Court Complex, New Delhi.
3.	The Election Commissioner/ Returning Officer, (For Election of Dwarka Court Bar Association), Dwarka Court Bar Association, Dwarka Court Complex, New Delhi.	4.	The Election Commissioner/ Returning Officer, (For Election of Saket Court Bar Association), Saket Court Bar Association, Saket Court Complex, New Delhi.
5.	The Election Commissioner/ Returning Officer, (For Election of New Delhi Bar Association), New Delhi Bar Association, Patiala House Court Complex, New Delhi.	6.	The Election Commissioner/ Returning Officer, (For Election of Rohini Court Bar Association), Rohini Court Bar Association, Rohini Court Complex, New Delhi.
7.	The Election Commissioner/ Returning Officer, (For Election of Delhi Bar Association), Delhi Bar Association, Tis Hazari Court Complex, Delhi.		

Ref: Letter dated 06.02.2025 received from Mr. Jai Ram Garg, Advocate, Rohini Courts and mail dated 07.02.2025 received anonymously.

Sir,

I am directed to forward herewith a copy of letter dated 06.02.2025 received from Mr. Jai Ram Garg, Advocate, Rohini Courts and a copy of mail dated 07.02.2025 received anonymously and request your goodself to take appropriate action in the matter, if any, at your end.

Yours faithfully

  
(Sarabjeet Kaur)

Deputy Registrar (Mgt. & Coord. Cell-1)  
For Registrar General

Encl.: As Above.

Bar. BCD

Date: 06/02/2025

To,  
The Hon'ble Chief Justice of India  
Supreme Court of India  
Tilak Marg, New Delhi - 110001

Subject: Request for giving direction to the Bar Council Of Delhi, High Court Of Delhi and All District Bar Association for filling Nomination through E-Filing Process to Prevent Paper Wastage and Public Nuisance

Respected Lordship,

I write this letter to bring to your kind attention the issues arising from the current nomination process for Bar Council elections, which involves excessive paperwork and causes significant disturbances within the court premises.

The manual nomination process results in substantial paper wastage, which could be avoided by implementing an e-filing system. Additionally, the Hon'ble Supreme Court and various High Courts across the country have already adopted e-filing for judicial proceedings, making the process more efficient and eco-friendly. The same principle can be applied to the Bar Council nomination process to ensure smooth and paperless filing.

Moreover, election rallies conducted during the nomination period create chaos in court premises. These rallies not only include advocates but also non-advocates, leading to unnecessary crowding, noise pollution, and inconvenience to the general public. Many citizens visiting the courts for justice are pushed and harassed due to these large gatherings.

Furthermore, it has been observed that several advocates actively participate in election campaigns and rallies instead of attending court proceedings, subsequently making excuses before the judiciary about their engagement in the election process. This disrupts judicial work and goes against professional ethics.

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*[Signature]*  
12.2.2025

*[Signature]*

*[Signature]*  
19/2/25

2 1

Subject: Complaint Regarding Nuisance in Court Premises Due to Advocates' Celebrations

Fri, Feb 07, 2025 04:27 PM

From : Vijay Sharma <delhihighcourt@nic.in>  
Subject : Fwd: Complaint Regarding Nuisance in Court Premises Due to Advocates' Celebrations  
To : Anil Kumar <aojcsecretariat.dhc@nic.in>

From: "pundir kunal69" <pundir.kunal69@gmail.com>  
To: "Vijay Sharma" <delhihighcourt@nic.in>  
Sent: Friday, February 7, 2025 4:21:19 PM  
Subject: Complaint Regarding Nuisance in Court Premises Due to Advocates' Celebrations

*[Handwritten signature]*  
12.2.2025

To  
The Chief Justice of Delhi High Court,

Respected Sir,

*R.F.*  
Reg (M.S.C.I)  
*[Handwritten initials]*  
*[Handwritten signature]*  
19/4/25  
JK (M.S.C.I)  
*[Handwritten signature]*  
17/2  
Ms. P. Choudhary  
S.A.

I am writing to bring to your attention the growing nuisance in the court premises in Delhi subordinate courts due to the loud celebrations of advocates on the occasion of their nomination. It has been observed that many advocates are using bands, loudspeakers, and other amplifying devices, causing significant disturbance to the working environment of the court.

The excessive noise not only disrupts court proceedings but also causes inconvenience to litigants, judicial officers, and other individuals present in the premises. As court premises are meant to maintain decorum and discipline, such activities hinder the smooth functioning of legal proceedings.

I humbly request you to take immediate action in this matter and implement necessary measures to curb this disturbance. Strict enforcement of noise regulations and appropriate guidelines should be issued to ensure that such disruptions do not take place in the future.

Your prompt intervention in this matter would be highly appreciated.

Thank you.

In light of these concerns, I humbly request Your Lordship to consider directing the relevant authorities to introduce an online nomination process through e-filing. This will help in:

1. Reducing paper wastage and promoting an eco-friendly system.
2. Maintaining decorum within court premises by minimizing rallies and gatherings.
3. Preventing disruption of judicial proceedings due to election-related activities.
4. Ensuring public convenience by avoiding crowding and nuisance.
5. Aligning the nomination process with the existing e-filing system of the courts for greater efficiency.

Your Lordship's intervention in this matter would greatly benefit the legal fraternity as well as the public at large. I hope for your kind consideration and necessary action to address these concerns.

Thank you for your time and consideration.

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2548  
Yours sincerely,  
Adv. Jai Ram Garg,

D/2349/2005

Mob no. 9811033341

Chamber no. 912, Lawyers Chamber Block,

Rohini Court, Delhi.

Copy to:

1. Hon'ble Chief Justice of Delhi High Court
2. All District Judges of Delhi.